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Status: **Pending**

Case Number: **WP 15683/2026**  
(KAHC010342912026)

Classification: **GM RES**

Date of Filing: **18/05/2026**  
15:54:52

Petitioner: **C VEDAVATHI**

Petitioner Advocate: **PRATIK PANY**

Respondent: **THE STATE OF KARNATAKA**

Respondent Advocate:

Filing No.: **WP 15770/2026**

Judge: **SURAJ GOVINDARAJ AND K.MANMADHA RAO**

Last Posted For: **NON-COMPLIANCE OF OFFICE-OBJNS FOR 1ST TIME**

Last Date of Action: **19/05/2026**

Last Action Taken: **NOTICE**

Next Hearing Date: **21/05/2026**

**Daily Orders: WP 15683/2026**

1	<b>19/05/2026</b>	SURAJ GOVINDARAJ AND K.MANMADHA RAO	<b>NOTICE</b>
<p>1. Learned AGA accepts notice for respondent Nos.1 and 2, Smt.H.R.Renuka, learned counsel accepts notice for respondent Nos.3 to 6 and Sri.Clifton Rozario, learned counsel accepts notice for respondent No.7.</p> <p>2. Respondent No.7 and its constituent Unions are restrained from going on strike or acting on the strike notice dated 29.04.2026.</p> <p>3. Learned Additional Advocate General seeks for and is granted two days' time to obtain instructions and make his submission as to when a meeting could be held between the representative of respondent No.7-Organization and Minister for Transport, the Chief Minister and the respective Secretaries.</p> <p>4. Re-list on 21.05.2026.</p> <p><b>Last Updated On: 2026-05-19 14:49:14</b></p>			



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